

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2737
(To be answered on the 1st December 2016)

PENALTY ON PILOTS FOR REPORTING SICK

2737. SHRI JOSE K. MANI
DR. P. VENUGOPAL

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether there have been many instances of pilots not reporting to work feigning illness to escape flight duty, coming late to the aircraft, not undertaking the flight even after reporting for duty there by causing harassment and inconvenience to passengers, if so, the details thereof;
- (b) whether the Directorate General of Civil Aviation (DGCA) proposes to penalize pilots for reporting sick, if so, the details thereof;
- (c) whether the Government proposes to enforce new norms under the Aircraft Rules 1937 to curb such unprofessional conduct on the part of the pilots, if so, the details thereof;
- (d) whether the said move was opposed by both serving and retired pilots; and
- (e) if so, the final decision taken by DGCA in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a)- (c): It has come to the notice of DGCA that few pilots employed with air transport undertakings do not adhere to assigned flight duties and at times report sick leading to last minutes flight delays or cancellation thereby causing inconvenience and harassment to the passengers.

In this background, DGCA has drafted regulation, Civil Aviation Requirements (CAR), Section- 7, Flight Crew Standards Training and Licensing, Series X, Part- III on "Adherence to flight duty assignment by pilots employed with air transport undertaking" under the provision of the Aircraft Rules, 1937.

(d)&(e): Civil Aviation Requirements are issued after taking into consideration the views received from stakeholders.

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